

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C.)No.34066-34067/2009
(From the judgment and order dated 4.9.2009 in C.M.Recaal Appln.No.226233
of 2009 in F.A.No.31 of 193 and final judgment and order dated 4.9.2009 in
C.M.A.No.16971 of 1997 in F.A.No.31 of 1993 OF THE HIGH COURT OF
JUDICATURE AT ALLAHABAD)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(with appln.(s) for c/delay in filing process fee and substitution of
deceased respondent and with prayer for interim relief and office report)
(for final disposal)

Date: 17/12/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr.T.V.S.Raghavendra Sreyas, Adv.
 for Mr. Nikhil Nayyar,Adv.

For Respondent(s) Mr. Anurag Kishore,Adv.(NP)

UPON hearing counsel the Court made the following
O R D E R

Perused the letter dated 16.12.2013. In view of the averment made by
learned counsel for respondent, call the matter after four weeks.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar